

**BEFORE THE AJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
Court - 2**

C.P. (I.B) No.284/NCLT/AHM/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL & ACTING PRESIDENT
HON'BLE Mr. VIRENDRA KUMAR GUPTA, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 02.06.2021**

Name of the Company: Nitaben Bhupendrakumar Panchal
V/s
J. Parihaar Interior Consultants Pvt Ltd

Section 9 of the Insolvency and Bankruptcy Code.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

**ORDER
(through video conferencing)**

Mr. Kunjal Dalal, PCS, appeared on behalf of the Respondent.

Learned lawyer on behalf of the Petitioner filed a pursis to withdraw the instant petition.

The permission is granted.

Accordingly, **CP(IB) 284/2019** is dismissed as withdrawn.


**VIRENDRA KUMAR GUPTA
MEMBER TECHNICAL**

Dated this the 2nd day of June, 2021


**MANORAMA KUMARI
MEMBER JUDICIAL & ACTING PRESIDENT**